

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1226/2021

This the 13th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Nazir Ahmed Bhat, Age 46 years, S/o Sh. Ghulam Mohi-ud-Din, R/o Plahallan, Tehsil Pattan. District Baramulla presently working as Junior Assistant, in the Office of Managing Director (JKPTLC), Jammu-180007.

.....Applicant

(Advocate:- Mr. Anil Khajuria)

Versus

1. The Union Territory of Jammu & Kashmir, through its Principal Secretary to Government, Power Development Department, Civil Secretariat, Jammu-180001.
2. The Managing Director, Kashmir Power Distribution Corporation Limited, (KPDCL), Jahangir Chowk, Srinagar-190001.
3. The Managing Director, Jammu and Kashmir Power Development Corporation Ltd (JKPTLC), Srinagar/Jammu, Janipur, Power House Jammu-180007. Lottery Building Behind, Civil Secretariat, Srinagar-190001.
4. The Chief Engineer, EM&RE Wing (KPDCL) Kashmir-190001.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider and take a decision on the representation dated 12.02.2021 (Annexure No. A-14 to the O.A.) by passing a reasoned and speaking order within a stipulated time frame.

2. We have heard Mr. Anil Khajuria, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.



3. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to consider and take a decision on the representation dated 12.02.2021 (Annexure No. A-14 to the O.A.) by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...